

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).1857/2007

(From the impugned final judgement and order dated 12/05/2006 in CRLA No. 71/1992 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

SUDARSHAN KUMAR & ANR.

Petitioner(s)

VERSUS

STATE OF HARYANA

Respondent(s)

(With appln(s) for exemption from filing O.T.,bail and appln. on behalf of the petitioners praying for permission to discharge the counsel with office report)

Date: 10/09/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. MATHUR

HON'BLE MR. JUSTICE MARKANDEY KATJU

For Petitioner(s)

Mr. Rajesh Tyagi, Adv.
Dr. Aparana Bhardwaj, Adv.
Mr. Atishi Dipankar, Adv.

Ms. Chandan Ramamurthi, Adv. (N.P.)

For Respondent(s)

UPON hearing counsel the Court made the following
ORDER

The application on behalf of the petitioners praying for permission to discharge the earlier Advocate is allowed.
Heard learned counsel appearing on behalf of the petitioner.
Leave granted.

(Sukhbir Paul Kaur)
Court Master

(Vijay Dhawan)
Court Master